

**THE GAUHATI HIGH COURT AT GUWAHATI**  
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

**NO.HC.VII-108/2011(pt.)/4966/A.**

From :- Shri Saptarshi Garg,  
Joint Registrar (Vigilance),  
Gauhati High Court,  
Guwahati.

To, Shri Neiko Akami,  
Registrar, Gauhati high Court,  
Kohima Bench, Kohima

Dated Guwahati, <sup>th</sup> 20 July, 2022.

Sub:- Casual Leave.

Ref:- Your note dated 11.07.2022.

Sir,

With reference to the above, I am directed to inform you that, Smti. Mezivolu T. Therieh, District & Sessions Judge, Phek has been granted **casual leave for two days on 11.07.2022 and 12.07.2022 along with station leave permission from 09.07.2022**. Further, the Principal District & Sessions Judge, Kohima would remain in charge of her Court and office during her absence.

Yours faithfully,

sd/-

**JT. REGISTRAR (VIGILANCE)**

**Memo no.NO.HC.VII-108/2011(pt.)/4967-68-69/A. dtd. --- , 20-07-2022**

Copy to:

1. Smti. Mezivolu T. Therieh, District & Sessions Judge, Phek.
2. The Principal District & Sessions Judge, Kohima.
3. The Project Manager, Gauhat High Court, Guwahati.

  
**JT. REGISTRAR (VIGILANCE)**

Pds